



भारत सरकार  
Government of India  
श्रम एवं रोजगार मंत्रालय  
Ministry of Labour & Employment  
खान सुरक्षा महानिदेशालय  
Directorate General of Mines Safety



DGMS Circular (Legislative) No. 01

/Dhanbad, dated 27<sup>th</sup>, April, 2017

To

All Owners / Agents/ Managers of Mines

**Subject: Amendment in the Mines Rules, 1955 vis-à-vis promulgation of "Ease of compliance to maintain registers under various Labour Laws Rules, 2017."**

1.0 Government of India has taken several initiatives including legislative and procedural reforms to reduce the complexity of compliance of labour laws and make them user friendly. While reviewing the requirement of maintaining various Registers/Forms provided under various labour laws, it was observed that under 9 (nine) Central Acts, including the Mines Act 1952, governing employment of labour in mines, factories and establishments required 56 different Registers/Forms to be maintained. These Registers/Forms had multiplicity in entries which were overlapping in nature. Many of the fields in some Forms and Registers were, as on date, redundant too.

An exercise was undertaken in the Ministry of Labour and Employment, Government of India, to do away with maintenance of multiple Forms and Registers and bring about commonality in the data/fields of such Registers/Forms, and reduce the number of Registers & Forms required to be maintained under various Central Acts, so as to promote ease of compliance of various labour laws and also reduce the cost of maintenance of such Registers/Forms.

In this regard, the Ministry of Labour and Employment, Govt. of India has notified "**Ease of compliance to maintain registers under various Labour Laws Rules, 2017**" on 21<sup>st</sup> February, 2017 which has in effect replaced 56 Registers/Forms by 5 Registers/Forms that shall now be required to be maintained under the new Rules.

These Rules are available on the website of the Ministry of Labour and Employment at the Link <http://labour.gov.in/whatsnew/ease-compliance-maintain-registers-under-various-labour-laws-rules-2017>.

2.0 After coming into force of these new Rules, only five Registers/Forms are required to be maintained under the Mines Rules, 1955. The salient points of amendments made in the Mines Rules, 1955, are briefly given hereunder:

- (i) The registers required to be maintained in Form B, Form C, Form D, Form E, Form F, Form G, Form H and Form I have been omitted.

- (ii) The Registers/Forms now required to be maintained (in lieu of the above-mentioned Registers/Forms) under the Mines Rules, 1955, shall now be maintained in the Forms specified in the schedule to the "Ease of compliance to maintain Registers under various Labour Laws Rules, 2017" which is summarized below:

<b>Sl. No.</b>	<b>Forms earlier required to be maintained under Mines Rules, 1955</b>	<b>Corresponding new Forms under the "Ease of compliance to maintain registers for various Labour Laws Rules, 2017"</b>
1	Form B	Form A
2	Form C, D & E	Form D
3	Form F	Form E
4	Form G & H	Form E
5	Form I	Form B

The Registers/Forms can be maintained either in electronic form or otherwise and shall be provided to the concerned Inspector when required.

If any Register is maintained in electronic form, then, layout and presentation of such register may be adjusted without changing the integrity, serial number and contents of the columns of the register, but not otherwise.

In this regard your attention is drawn to sub-rule (2) & (3) of Rule-2.

All concerned are requested to take necessary action to comply with the provisions of "Ease of compliance to maintain registers under various Labour Laws Rules, 2017".

  
Director General of Mines Safety